

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 33/82-ALC4/2010 MEETING DATE : 16.11.2010

The Meeting No.31/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 02.11.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri M. Mitra, Dy. DCGI, DCGI
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 30/82 dated 02.11.2010 were ratified by the Committee.

Case No. B-271	M/s Oneiro Chemicals Ltd.
Norms Committee Meeting No. 33/11	F.No.01/82/050/01785/AM08/DES-III F.No.01/82/050/00406/AM10/DES-III F.No.01/82/050/00432/AM11/DES-III F.No.01/82/050/01224/AM10/DES-III F.No.01/82/050/00856/AM10/DES-III
Meeting Date 16.11.2010	RLA F. No. 34/24/040/00200/AM08 RLA F. No. 34/24/040/00027/AM10 RLA F. No. 34/24/040/00244/AM10 RLA F. No. 34/24/040/00230/AM10 RLA F. No. 34/24/040/00068/AM11
Adv. Lic. No.3410020521 dated 02.01.2008 Adv. Lic. No.3410024237 dated 25.05.2009 Adv. Lic. No.3410026691 dated 25.03.2010 Adv. Lic. No.3410026612 dated 16.03.2010 Adv. Lic. No.3410027426 dated 06.07.2010	
Committee considered case as per agenda. The Managing Director of the company appeared before the Committee and explained his case. He informed the Committee that the patent indicates yield of 55% while it comes to about 65%. The Committee considered his explanation and after detailed deliberations and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authorities present in meeting, decided to enhance the quantity of import item Ammonium Persulphates to the extent of 6.00 kg/kg of export product without any other change in the earlier decisions of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-272	M/s Strides Arcolab Ltd.			
Norms Committee Meeting No. 33/11	F.No.01/82/162/00600/AM09/DES-III			
Meeting Date 16.11.2010	RLA F. No. 03/24/040/01015/AM02			
Adv. Lic. No.0310110666 dated 19.11.2001				
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Crude Ursodeoxycholic Acid	1 kg	1.	Cholic Acid Pure	2.25 kg
The above norms are only for regularization of the case and no repeat advance licence may be issued on the basis of above ad-hoc norms.				
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-273	M/s Privi Organics Ltd.			
Norms Committee Meeting No. 33/11	F.No.01/83/050/00597/AM06/DES-III			
Meeting Date 16.11.2010	RLA F. No. 03/95/040/01210/AM06			
Adv. Lic. No.0310362659 dated 10.01.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/18/2007-Ch.II dated 19.03.2007 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citral Extra Pure (Min. purity 97%)	1 kg	1.	Citral (Purity 92-95%)	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-274	M/s Privi Organics Ltd.
Norms Committee Meeting No. 33/11	F.No.01/83/050/01580/AM08/DES-III
Meeting Date 16.11.2010	RLA F. No. 03/95/040/00770/AM08
Adv. Lic. No.0310450598 dated 19.11.2007	
Committee considered case as per agenda and decided to call for Manufacturing Process, Chemical Equations, Molecular Formula, Molecular weight , yields obtained and Production and Consumption data	

certified by CA from the firm. Accordingly, case was deferred for 11.01.2011.

Case No. B-275	M/s Privi Organics Ltd.			
Norms Committee Meeting No. 33/11	F.No.01/83/050/00265/AM07/DES-III			
Meeting Date 16.11.2010	RLA F. No. 03/95/040/00272/AM07			
Adv. Lic. No.0310383683 dated 08.06.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2001-Ch.III dated 22.05.2007 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gammanolene 700 (Gamma Methyl Ionone Content 68%)	1 kg	1.	Isonaline 70 Crude (Gamma Methyl Ionone content 63%)	1.133 kg
The earlier decision taken in 19/83 meeting held on 09.08.2006 stands withdrawn.				
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-276	M/s Privi Organics Ltd.			
Norms Committee Meeting No. 33/11	F.No.01/83/050/00967/AM06/DES-III			
Meeting Date 16.11.2010	RLA F. No. 03/95/040/01057/AM07			
Adv. Lic. No.0310410563 dated 01.12.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2001-Ch.III dated 22.05.2007 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gammanolene 700 (Gamma Methyl Ionone Content 68%)	1 kg	1.	Isonaline 70 Crude (Gamma Methyl Ionone content 63%)	1.133 kg
The earlier decision taken in 14/83 meeting held on 11.07.2007 stands withdrawn.				
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-277	M/s Privi Organics Ltd.
Norms Committee Meeting No. 33/11	F.No.01/82/050/00490/AM10/DES-III F.No.01/82/050/00671/AM11/DES-III F.No.01/82/050/00246/AM09/DES-III F.No.01/82/050/01388/AM08/DES-III
Meeting Date 16.11.2010	RLA F. No. 03/95/040/00770/AM08 RLA F. No. 03/95/040/00150/AM11 RLA F. No. 03/95/040/01265/AM08 RLA F. No. 03/95/040/00723/AM08
Adv. Lic. No.0310534394 dated 20.08.2009 Adv. Lic. No.0310577098 dated 02.06.2010 Adv. Lic. No.0310466718 dated 28.03.2008 Adv. Lic. No.0310447171 dated 19.10.2007	
Committee considered case as per agenda and in light of Production and Consumption data certified by CA and in consultation with technical authority present in meeting, decided to enhance the quantity of Butyraldehyde to the extent of 0.750 kg/kg of export product, quantity of Sodium Borohydride to the extent of 0.085 kg/kg of export product and quantity of Sodium Methoxide Crystals to the extent of 0.028 kg/kg of export product without any other change in the earlier decisions of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-278	M/s Privi Organics Ltd.
Norms Committee Meeting No. 33/11	F.No.01/82/050/00672/AM11/DES-III F.No.01/82/050/00671/AM11/DES-III F.No.01/82/050/00407/AM10/DES-III F.No.01/82/050/00579/AM10/DES-III
Meeting Date 16.11.2010	RLA F. No. 03/95/040/00164/AM11 RLA F. No. 03/95/040/00100/AM11 RLA F. No. 03/95/040/00259/AM10 RLA F. No. 03/95/040/00307/AM10
Adv. Lic. No.0310577099 dated 02.06.2010 Adv. Lic. No.0310575665 dated 24.05.2010 Adv. Lic. No.0310531440 dated 30.07.2009 Adv. Lic. No.0310534431 dated 20.08.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to allow import of Phosphoric Acid to the extent of 0.150 kg/kg of export product without any other change in the earlier decisions of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-279	M/s Malladi Drugs & Pharma Ltd.
Norms Committee Meeting No. 33/11	F.No.01/82/050/00613/AM08/DES-III F.No.01/82/050/01647/AM08/DES-III
Meeting Date 16.11.2010	RLA F. No. 04/24/040/00113/AM08 RLA F. No. 04/24/040/00289/AM08
Adv. Lic. No.0410090130 dated 28.06.2007 Adv. Lic. No.0410092451 dated 30.11.2007	
Committee considered case as per agenda. The representative of the firm appeared before the Committee and explained his case. He informed the Committee that on the urgent instructions of buyer, they have exported the finished product manufactured by next stage of process and could not get norms revised. After detailed deliberations and in consultation with technical authority present in the meeting, Committee decided to call for the revised application from the firm. Accordingly, case was deferred for 11.01.2011.	

1	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	
	Decision :Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

2	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved																								
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008																									
	Decision : The Committee consider the case in view of written comments forwarded by O/o DC(MSME) vide teir UO No. 23(2)/DGFT/2010 dt.5.10.10 and after deliberations on the recommendations of TAs present in the meeting decided to fix ad-hoc norms as under:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Chenedeoxycholic Acid</td><td rowspan="6">1 kg</td><td>1.</td><td>Pure Cholic Acid</td><td>1.579 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.241 kg</td></tr> <tr> <td>3.</td><td>Toulene</td><td>4.151 kg</td></tr> <tr> <td>4.</td><td>Triethyl Amine</td><td>0.529 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Amino Pyridine</td><td>0.007 kg</td></tr> <tr> <td>6.</td><td>Trigycol</td><td>0.670 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chenedeoxycholic Acid	1 kg	1.	Pure Cholic Acid	1.579 kg	2.	Methanol	0.241 kg	3.	Toulene	4.151 kg	4.	Triethyl Amine	0.529 kg	5.	Dimethyl Amino Pyridine	0.007 kg	6.	Trigycol
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3	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2010	Status:Case
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			16.11.2010	Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:11.01.2011
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their comments/NOC. It was also decided to call for the details of imports and export made by the firm. Accordingly, case was deferred for 11.01.2011.			

4	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

5	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

6	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

7	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

9	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT.	Meet No/Date:33/82-ALC4/2010	Status:Case
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		LTD.	16.11.2010	Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of DC(MSME).			

9	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:14.12.2010
	Decision :Committee decided to call from the firm process details, chemical equations, molecular weight, molecular formula, yield and end use of the export product. Accordingly, case was deferred for 14.12.2010.			

11	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

12	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

13	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

14	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:14.12.2010
	Decision :Committee considered case as per agenda and observed that in the DML, composition of only Petrolatum has been given, while the firm has sought import of 4 items. It was, therefore, decided to ask the firm to get the DML amended from the concerned Drug Control Authority and to furnish a copy of the same. Accordingly, case was deferred for 14.12.2010.			

15	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer for 11.01.2011 for reply from firm.			

16	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:11.01.2011
	Decision : Committee decided to defer for 11.01.2011 for reply from firm.			

17	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

18	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:14.12,2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

21	Case No.:5/19/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2010	Status:Case
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			16.11.2010	Approved
	HQ File :01/82/050/00590/AM11/	RLA File :09/24/040/00119/AM10/	Lic.No/Date:0910038697 24.07.2009	
	Decision :Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

22	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Bio-technology.			

23	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 26/82 meeting held on 05.10.2010.			

24	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Rejected
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 28.06.2010, but the same has not been received and norms can not be fixed in absence of the required information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

25	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:19/24/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Bio-technology.			

27	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 07.09.2010.			

28	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 07.09.2010.			

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Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Methylene Dichloride (MDC)	5.30 kg
		2.	Vincelactum	1.495 kg
		3.	Pyridine	1.923 kg
		4.	Sodium Boro Hydride (SBH)	0.22 kg
		5.	Methanol	4.88 kg
		6.	D-Tartaric Acid	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			

31	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	

Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.

32	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 26.10.2010.			

33	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals			

34	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

35	Case No.:38/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00475/AM11/	RLA File :09/70/040/00114/AM10/	Lic.No/Date:0910039454 01.10.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

37	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:11.01.2011
	Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 11.01.2011.			

38	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	Lic.No/Date:0910039743 28.10.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 29/82 meeting held on 19.10.2010.			

40	Case No.:44/15/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00481/AM11/	RLA File :31/24/040/00135/AM10/	Lic.No/Date:3110040400 29.10.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

41	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

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Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch.III dated 16.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Di-Nitro Benzoic Acid	1 Kg.	1.	Benzoic Acid	1.107 kg
		2.	Toluene	0.352 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of PC Division of Department of C&PC.			

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Case No.:25/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/01259/AM10/	RLA File :31/24/040/00141/AM10/	Lic.No/Date:3110040624 12.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/139/2005-Ch.II dated 14.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Scale Inhibitor (Brand Name: Scalemin 3640) (Copolymer of Acrylic Acid and 2-Acryllamido-2-Methyl Propane Sulphonic Acid 32%)	1 Kg.	1.	Acrylic Acid	0.190 kg
		2.	2-Acrylamido-2-Methyl Propane Sulphonic Acid	0.064 kg
RA concerned may take further necessary action as per above decision of NC.				

45	Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

46	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

47	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144	Defer

			03.12.2009	Date:14.12.2010
	Decision : Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			
48	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			
49	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			
50	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			
51	Case No.:8/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00811/AM10/	RLA File :08/24/040/00227/AM10/	Lic.No/Date:0810084895 14.12.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 24/82 meeting held on 14.09.2010.			
52	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			
53	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:14.12.2010

Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.

54	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:11.01.2011
	Decision :Committee considered case as per agenda and decided to call for a copy of DML from the firm. Accoridngly, case was deferred for 11.01.2011.			

55	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

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Case No.:96/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
HQ File :01/82/050/00311/AM11/	RLA File :09/24/040/00391/AM10/	Lic.No/Date:0910040412 23.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 kg	1.	Acetone (z)-2-(2-Amino-4-Thiazolyl)-2-Hydroxyimino	13.12 kg
		2.	Acetic Acid Ethyl Ester (ATHAET)	1.07 kg
		3.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		4.	Dimethyl Formamide	0.865 kg
		5.	GCLE	2.44 kg
		6.	Iodine	0.094 kg
		7.	Methanol	4.68 kg
		8.	Methylene Chloride	16.88 kg
		9.	Phenol	2.751 kg
		10.	Potassium Carbonate	0.637 kg
		11.	Tetrahydrofuran (THF)	2.34 kg
		12.	Trifluoro Acetic Acid	0.020 kg
		13.	Triphenyl Phosphine	2.037 kg
		14.	Triethylamine	0.962 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:84/9/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00299/AM11/	RLA File :09/24/040/00318/AM10/	Lic.No/Date:0910040461 30.12.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

58	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129 07.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

59	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case rejected
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been rejected by NC in 27/82 meeting held on 05.10.2010.			

60	Case No.:77/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00292/AM11/	RLA File :09/24/040/00401/AM10/	Lic.No/Date:0910040590 12.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

61	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

62	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 29/82 meeting held on 19.10.2010.			

63	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 29/82 meeting held on 19.10.2010.			

64	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for reply from the firm.			

65	Case No.:24/9/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00239/AM11/	RLA File :03/94/040/00871/AM10/	Lic.No/Date:0310557308 28.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

66	Case No.:14/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00229/AM11/	RLA File :03/94/040/00924/AM10/	Lic.No/Date:0310557720 29.01.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

67	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:11.01.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2010-PI(Norms) dated 25.10.2010, decided to call for the following information from the firm:- 1. Mol. Weight and molar requirement of each input and output product. 2. Requirement & recovery of solvents of each step. 3. Copy of Technical Literature in support of the yields claimed by the firm. 4. Production and actual consumption data of the firm for above export product duly certified by Central Excise Authority. Accordingly, case was deferred for 11.01.2011.			

68	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

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Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Methylene Dichloride (MDC)	5.30 kg
		2.	Vincelactum	1.495 kg
		3.	Pyridine	1.923 kg
		4.	Sodium Boro Hydride (SBH)	0.22 kg
		5.	Methanol	4.88 kg
		6.	D-Tartaric Acid	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:47/22/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00700/AM11/	RLA File :02/24/040/00223/AM10/	Lic.No/Date:0210137616 08.02.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

72	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189	Defer

			09.02.2010	Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			
73	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			
74	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			
75	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	Defer Date:14.12.2010
	Decision : Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			
76	Case No.:48/9/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00263/AM11/	RLA File :09/24/040/00385/AM10/	Lic.No/Date:0910040985 17.02.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			
77	Case No.:73/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00288/AM11/	RLA File :03/94/040/01012/AM10/	Lic.No/Date:0310560981 18.02.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			
78	Case No.:95/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00310/AM11/	RLA File :09/24/040/00463/AM10/	Lic.No/Date:0910041043 22.02.2010	Defer Date:

Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.

79	Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

80	Case No.:70/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00285/AM11/	RLA File :03/94/040/01049/AM10/	Lic.No/Date:0310563301 08.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

81	Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

82	Case No.:5/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00220/AM11/	RLA File :03/94/040/01075/AM10/	Lic.No/Date:0310565589 19.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

83	Case No.:9/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00224/AM11/	RLA File :03/94/040/01087/AM10/	Lic.No/Date:0310565583 19.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

84	Case No.:93/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00308/AM11/	RLA File :03/95/040/00826/AM10/	Lic.No/Date:0310566202 24.03.2010	Defer Date:14.12.2010
	Decision : Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

85	Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

86	Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

87	Case No.:90/9/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00305/AM11/	RLA File :03/94/040/01113/AM10/	Lic.No/Date:0310566481 25.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

88	Case No.:7/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00222/AM11/	RLA File :03/94/040/01093/AM10/	Lic.No/Date:0310567048 29.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

89	Case No.:43/15/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00480/AM11/	RLA File :52/24/040/00041/AM10/	Lic.No/Date:5210030155 31.03.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

90	Case No.:106/5/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00140/AM11/	RLA File :05/23/040/00169/AM10/	Lic.No/Date:0510261709 05.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

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91	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:11.01.2011
	Decision :Committee decided to remind the firm for Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.01.2011.			

92	Case No.:2/4/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00027/AM11/	RLA File :03/94/040/00033/AM11/	Lic.No/Date:0310569558 15.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 24/82 meeting held on 14.09.2010.			

93	Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

95	Case No.:102/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00317/AM11/	RLA File :05/23/040/00011/AM11/	Lic.No/Date:0510263007 26.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 05.10.2010.			

96	Case No.:127/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00342/AM11/	RLA File :03/94/040/00039/AM11/	Lic.No/Date:0310571312 26.04.2010	Defer Date:
	Decision : Committee considered case as per agenda and observed that in the DML, composition of only Petrolatum has been given, while the firm has sought import of 4 items. It was, therefore, decided to ask the firm to get the DML amended from the concerned Drug Control Authority and to furnish a copy of the same. Accordingly, case was deferred for 14.12.2010.			

97	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

98	Case No.:50/15/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00487/AM11/	RLA File :05/24/040/00040/AM11/	Lic.No/Date:0510263624 04.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

99	Case No.:2/7/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved																														
	HQ File :01/82/050/00185/AM11/	RLA File :22/24/040/00007/AM11/	Lic.No/Date:2210009941 05.05.2010																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/73/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Atorvastatin Calcium</td><td rowspan="8">1 Kg.</td><td>1.</td><td>Methyl Isobutyryl Acetate</td><td>1.646 kg</td></tr> <tr> <td>2.</td><td>Beta Ananine</td><td>0.100 kg</td></tr> <tr> <td>3.</td><td>Sodium Meta Bisulphite</td><td>0.037 kg</td></tr> <tr> <td>4.</td><td>Para Fluoro Benzaldehyde</td><td>0.70 kg</td></tr> <tr> <td>5.</td><td>3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide</td><td>0.262 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>8.375 kg</td></tr> <tr> <td>7.</td><td>(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)</td><td>1.003 kg</td></tr> <tr> <td>8.</td><td>Tert. Butyl Methyl Ether</td><td>4.151 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg	2.	Beta Ananine	0.100 kg	3.	Sodium Meta Bisulphite	0.037 kg	4.	Para Fluoro Benzaldehyde	0.70 kg	5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg	6.	Isopropyl Alcohol	8.375 kg	7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg	8.	Tert. Butyl Methyl Ether
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
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		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg																														
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		8.	Tert. Butyl Methyl Ether	4.151 kg																														

100	Case No.:5/8/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00194/AM11/	RLA File :08/24/040/00357/AM10/	Lic.No/Date:0810088832 07.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 24/82 meeting held on 14.09.2010.			

101	Case No.:39/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00476/AM11/	RLA File :11/24/040/00004/AM11/	Lic.No/Date:1110022356 07.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 07.09.2010.			

102	Case No.:57/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00494/AM11/	RLA File :03/94/040/00097/AM11/	Lic.No/Date:0310573529 10.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

103	Case No.:30/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00245/AM11/	RLA File :09/24/040/00007/AM11/	Lic.No/Date:0910042036 14.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 26/82 meeting held on 28.09.2010.			

104	Case No.:58/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00495/AM11/	RLA File :03/94/040/00158/AM11/	Lic.No/Date:0310574362 14.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

105	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for reply from the firm.			

106	Case No.:7/10/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00360/AM11/	RLA File :09/24/040/00063/AM11/	Lic.No/Date:0910042101 20.05.2010	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

107	Case No.:54/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00491/AM11/	RLA File :03/94/040/00159/AM11/	Lic.No/Date:0310575440 21.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

108	Case No.:55/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00492/AM11/	RLA File :03/94/040/00168/AM11/	Lic.No/Date:0310575941 25.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

109	Case No.:21/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM11/	RLA File :09/24/040/00550/AM10/	Lic.No/Date:0910042135 25.05.2010	Defer Date:11.01.2011
	Decision :Committee decided to call from firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.01.2011.			

110	Case No.:65/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00502/AM11/	RLA File :11/24/040/00006/AM11/	Lic.No/Date:1110022474 26.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

111	Case No.:28/15/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00465/AM11/	RLA File :13/24/040/00011/AM11/	Lic.No/Date:1310032259 31.05.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

112	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

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113	Case No.:68/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00505/AM11/	RLA File :09/24/040/00022/AM11/	Lic.No/Date:0910042203 01.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

114	Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010	Defer Date:14.12.2010
	Decision:Committee decided to defer case for 14.12.2010 for comments of Department of Pharmaceuticals.			

115	Case No.:32/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00469/AM11/	RLA File :08/24/040/00072/AM11/	Lic.No/Date:0810089369 02.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

116	Case No.:33/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00470/AM11/	RLA File :08/24/040/00073/AM11/	Lic.No/Date:0810089370 02.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

117	Case No.:64/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00501/AM11/	RLA File :11/24/040/00007/AM11/	Lic.No/Date:1110022521 02.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

118	Case No.:70/15/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00507/AM11/	RLA File :03/95/040/00157/AM11/	Lic.No/Date:0310577797 08.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

119	Case No.:72/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2010	Status:Case
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			16.11.2010	Deferred
	HQ File :01/82/050/00509/AM11/	RLA File :03/95/040/00177/AM11/	Lic.No/Date:0310577817 08.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

120	Case No.:69/15/82-ALC4/2010	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00506/AM11/	RLA File :03/95/040/00187/AM11/	Lic.No/Date:0310578078 09.06.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 07.09.2010.			

121	Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

122	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer for 11.01.2011 for reply from firm.			

123	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for reply from firm.			

124	Case No.:1/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00438/AM11/	RLA File :08/24/040/00088/AM11/	Lic.No/Date:0810089940 23.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

125	Case No.:2/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred

HQ File :01/82/050/00439/AM11/

RLA File :08/24/040/00087/AM11/

Lic.No/Date:0810089958
24.06.2010Defer
Date:10.01.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/108/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Divalproex Sodium Sprinkle 125 mg Capsule	1 No.	1.	Divalproex Sodium	134.625 mg
		2.	Hypermellose 3 CPS	12.688 kg
		3.	Methacrylic Acid Copoly Dispersion	184.25 kg
		4.	Microcrystalline Cellulose Spheres)	89.667 kg
		5.	Triethyl Citrate	5.583 kg
		6to 10	Bottles & Caos	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

126	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

127	Case No.:7/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00444/AM11/	RLA File :08/24/040/00096/AM11/	Lic.No/Date:0810090061 25.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

128	Case No.:9/15/82-ALC4/2010		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:33/82-ALC4/2010 16.11.2010		Status:Case Approved									
	HQ File :01/82/050/00446/AM11/		RLA File :03/94/040/00267/AM11/		Lic.No/Date:0310580981 28.06.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/106/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Paroxetine Hcl Hemihydrate</td><td>1 kg.</td><td>1.</td><td>(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine</td><td>0.9511 kg</td></tr></table>							Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paroxetine Hcl Hemihydrate	1 kg.	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Paroxetine Hcl Hemihydrate	1 kg.	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.9511 kg												

		2.	Sesamol	0.55 kg
		3.	Dimethyl Sulfoxide	2.9293 kg
RA concerned may take further necessary action as per above decision of NC.				

129	Case No.:11/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00448/AM11/	RLA File :08/24/040/00099/AM11/	Lic.No/Date:0810090128 29.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			

130	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

131	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

132	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

133	Case No.:73/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
	HQ File :01/82/050/00510/AM11/	RLA File :08/24/040/00091/AM11/	Lic.No/Date:0810090184 30.06.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

	3-Methyl 5-Pyrazolone	1 kg.	1.	Acetic Acid Methyl Ester	1.287 kg
			2.	Hydrazine Hydrate (Purity 80%)	0.692 kg
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:74/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/00511/AM11/	RLA File :31/24/040/00042/AM11/	Lic.No/Date:3110043796 30.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 02.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg.	1.	2,6 Xylenol	1.946 kg
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:76/15/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM11/	RLA File :03/95/040/00120/AM11/	Lic.No/Date:0310581500 30.06.2010	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

136	Case No.:77/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00514/AM11/	RLA File :34/24/040/00074/AM11/	Lic.No/Date:3410027387 30.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

137	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for reply from firm.			

138	Case No.:79/15/82-ALC4/2010		Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved

HQ File :01/82/050/00516/AM11/	RLA File :31/24/040/00043/AM11/	Lic.No/Date:3110043814 01.07.2010	
Decision : Withdrawn as the case has already been approved by NC in 23/82 meeting held on 07.09.2010.			

139	Case No.:31/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00468/AM11/	RLA File :08/24/040/00107/AM11/	Lic.No/Date:0810090244 02.07.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

140	Case No.:5/16/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00521/AM11/	RLA File :03/95/040/00261/AM11/	Lic.No/Date:0310582069 06.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 16/82 meeting held on 20.07.2010.			

141	Case No.:13/16/82-ALC4/2010	Party Name:ATUL LIMITED,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00529/AM11/	RLA File :08/24/040/00105/AM11/	Lic.No/Date:0810090355 08.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 24/82 meeting held on 14.09.2010.			

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Case No.:24/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
HQ File :01/82/050/00842/AM11/	RLA File :09/24/040/00099/AM11/	Lic.No/Date:0910042651 08.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/77/2010-Ch.II dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-1,3,4- Trimethyl-1H- Pyrazole-5-Carboxylate	1 kg	1.	Dimethyl Oxalate	1.402 kg
		2.	Methanol	1.000 kg
		3.	Sodium Methoxide	0.642 kg
		4.	Hydrazine Hydrate	0.516 kg
		5.	Paraformaldehyde	0.238 kg
Other import items are not recommended.				

RA concerned may take further necessary action as per above decision of NC.

143	Case No.:3/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM11/	RLA File :05/24/040/00142/AM11/	Lic.No/Date:0510268095 13.07.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

144	Case No.:4/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00538/AM11/	RLA File :05/24/040/00144/AM11/	Lic.No/Date:0510268096 13.07.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

145	Case No.:5/17/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00539/AM11/	RLA File :13/24/040/00017/AM11/	Lic.No/Date:1310032717 13.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 29/82 meeting held on 19.10.2010.			

146	Case No.:8/17/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00542/AM11/	RLA File :09/24/040/00148/AM11/	Lic.No/Date:0910042685 14.07.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

147	Case No.:9/17/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved	
	HQ File :01/82/050/00543/AM11/	RLA File :34/24/040/00087/AM11/	Lic.No/Date:3410027529 16.07.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Cefepime for Injection	1 Kg.	1.	Cefepime Hcl non sterile	0.655 kg
			2.	L-Arginine	0.37 kg
			3.	Acetone	1.816 kg

		4.	Methanol	1.134 kg
		5.	Activated Carbon	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

148	Case No.:19/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM11/	RLA File :03/94/040/00374/AM11/	Lic.No/Date:0310585384 29.07.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

149	Case No.:9/21/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00647/AM11/	RLA File :03/95/040/00321/AM10/	Lic.No/Date:0310587339 12.08.2010	Defer Date:14.12.2010
	Decision : Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

150	Case No.:1/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00815/AM11/	RLA File :08/24/040/00170/AM11/	Lic.No/Date:0810092029 09.09.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

151	Case No.:2/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00816/AM11/	RLA File :08/24/040/00169/AM11/	Lic.No/Date:0810092030 09.09.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

152	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

153	Case No.:4/25/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00818/AM11/	RLA File :09/24/040/00225/AM11/	Lic.No/Date:0910043467	Defer

				09.09.2010	Date:11.01.2011
Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.					

154	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

155	Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

156	Case No.:3/29/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00913/AM11/	RLA File :03/94/040/00575/AM11/	Lic.No/Date:0310594926 04.10.2010	Defer Date:14.12.2010
	Decision : Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

157	Case No.:7/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/00917/AM11/	RLA File :09/24/040/00284/AM11/	Lic.No/Date:0910043810 06.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 No.	1.	Amino Carbinol [(S)-5-Chloro-Alpha (Cyclopropyl Ethynyl)-2-Amino-Alpha (Trifluoro methyl) Benzene Methanol	1.0173 kg
		2.	Triphosgene	0.4607 kg
		3.	Activated Carbon	0.053 kg
		4.	n-Hexane	3.46 kg
		5.	Ethyl Acetate	1.71 kg
		6.	Iso Propyl Alcohol	1.47 kg
		7.	Methanol	0.3878 kg

RA concerned may take further necessary action as per above decision of NC.

158	Case No.:2/33/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00996/AM11/	RLA File :03/95/040/00565/AM11/	Lic.No/Date:0310599495 01.11.2010	Defer Date:14.12.2010
	Decision :Committee decided to defer case for 14.12.2010 for comments of Department of C&PC.			

159	Case No.:3/33/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00997/AM11/	RLA File :03/95/040/00613/AM11/	Lic.No/Date:0310599632 01.11.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

160	Case No.:1/33/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00995/AM11/	RLA File :09/24/040/00121/AM11/	Lic.No/Date:0910044100 02.11.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

161	Case No.:4/33/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00998/AM11/	RLA File :03/94/040/00532/AM11/	Lic.No/Date:0310599921 02.11.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

162	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010	Defer Date:14.12.2010
	Decision : Committee decided to defer case for 11.01.2011 for comments of PC Division of Department of C&PC.			

163	Case No.:6/33/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Approved
	HQ File :01/82/050/01000/AM11/	RLA File :05/23/040/00196/AM11/	Lic.No/Date:0510276256 03.11.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketoreductase YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm

RA concerned may take further necessary action as per above decision of NC.

164	Case No.:7/33/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01001/AM11/	RLA File :03/94/040/00708/AM11/	Lic.No/Date:0310600070 03.11.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

165	Case No.:8/33/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01002/AM11/	RLA File :09/24/040/00322/AM11/	Lic.No/Date:0910044167 03.11.2010	Defer Date:11.01.2011
	Decision: Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

166	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

167	Case No.:10/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01004/AM11/	RLA File :05/24/040/00273/AM11/	Lic.No/Date:0510276394 04.11.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

168	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			

169	Case No.:12/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2010 16.11.2010	Status:Case Deferred
	HQ File :01/82/050/01006/AM11/	RLA File :05/24/040/00272/AM11/	Lic.No/Date:0510276409 04.11.2010	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of Pharmaceuticals.			